

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:701

ANSWERED ON:27.11.2006

TELECAST OF A CERTIFICATE FILMS AND SERIALS

Paraste Shri Dalpat Singh;Patel Shri Kishanbhai Vestabhai;Singh Shri Sugrib

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) Whether the Government proposes to allow films and serials with A certificate to be shown during late hours;
- (b) If so, the details thereof alongwith the orders of Bombay High Court in this regard ;
- (c) Whether the Government has set up a committee to draft the content of code for TV ;
- (d) If so, the details thereof; and
- (e) The time by which the said committee is likely to submit its report ?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

- (a): This is one of the suggestions received by Government from various sources.
- (b): Does not arise.
- (c) & (d): Yes, Sir. The details of the Committee are given at Annexure-I and II.
- (e): The tenure of the committee is till 31.12.2006.

ANNEXURE-I Annexure as referred to in reply to parts (c) and (d) of Lok Sabha Unstarred Question No.701 to be answered on 27.11.2006

No. 3104/7/2003-BC (III) Government of India Ministry of Information & Broadcasting

Shastri Bhawan, New Delhi, Dated: October 3, 2005

Subject : Constitution of a Committee for reviewing the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder and the Guidelines for certification of films prescribed under the Cinematograph Act, 1952.

It has come to the notice of the Central Government that the guidelines for certification of films for CBFC (Central Board of Films Certification) and the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and rules framed thereunder, do not cover in details all aspects of the content of films and television programmes. A need has been felt to elaborate and update these Codes and guidelines in order to give them greater specificity and detail and introduce new provisions as found necessary which are in accordance with contemporary community standards with a view to minimise scope for subjective discretion and facilitate self regulation.

2. In pursuance of the above the Central Government hereby constitutes a committee with the following members:

- i) Secretary, M/o of I&B Chairman
- ii) Addl. Secretary, M/o I&B Member
- iii) Joint Secretary, M/o Health & Family Welfare Member

- iv) Joint Secretary, D/o Women & Child Member
Development, M/o HRD

v) Joint Secretary, M/o Law Member
vi) Joint Secretary, M/o Home Affairs Member
vii) DG, Doordarshan Member
viii) DG, All India Radio Member
ix) Joint Secretary (Films), M/o I&B Member
x) Joint Secretary (Broadcasting), M/o I&B Member

xi) Secretary, National Human Rights Commission Member
or nominee (not below the rank of Joint Secretary)

xii) Secretary, National Commission for Women or Member
nominee (not below the rank of Joint Secretary)

xiii) Secretary, National Commission for Minorities or Member
nominee (not below the rank of Joint Secretary)

xiv) Director (BC), M/o I&B Convenor

and Representative of:

xv) Central Board of Films Certification (CBFC) Member
xvi) Film & Television Producers' Guild of India Member
xvii) Film Federation of India Member
xviii) Indian Broadcasters Foundation Member
xix) Radio Group (FM Radio) Member
xx) Advertising Standards Council of India (ASCI) Member
xxi) Advertising Agencies Association of India (AAAI) Member
xxii) Cable Operators Association of India Member
xxiii) Indian Music Industry (IMI) Member
xxiv) Confederation of Indian Industry (CII) Member

xxv) Federation of Indian Chamber of Commerce Member
and Industry (FICCI)

xxvi) Centre for Advocacy & Research (CFAR) Member
xxvii) All India Democratic Women's Association Member

(AIDWA)
xxviii) Consumer Coordination Council (CCC) Member
xxix) Centre for Media Studies (CMS), New Delhi Member
xxx) Vidya Sagar Institute of Mental Health Member
and Neurosciences (VIMHANS), New Delhi.
xxxi) Department of Sociology, JNU Member
xxxii) People for Ethical Treatment of Animals (PETA) Member

TERMS OF REFERENCE: The Terms of Reference of the Committee will be as follows:-

- (i) Revise and harmonise the CBFC Guidelines and Cable Television Programme/ Advertising Codes and ARI Code in accordance with contemporary community standards and the laws in force.
- (ii) Amplify the provisions of the Guidelines/Codes with a view to enable the Film/ TV/Radio industry to use them for self-regulation and minimise the scope of their subjective interpretation, on the lines of SFCOM/Australian codes.
- (iii) Examine the need and desirability of introducing a screening/broadcasting policy to ensure wholesome content for family viewing/listening.
- (iv) Recommend suitable structure and procedure for self-regulation of content by the industry and other related matters.

4. The Committee may develop its own methodology and consult any experts or specialists considered necessary for arriving at their recommendations.

5. The Committee will submit its report within three months from the date of its first meeting.

6. Secretarial assistance to this Committee will be provided by the Ministry of Information & Broadcasting.

7. Hindi version will follow.

(Seema Jere Bisht) Director (BC) Tele: 2338 18 63

ANNEXURE-II Annexure as referred to in reply to parts (c) and (d) of Lok Sabha Unstarred Question No.701 to be answered on 27.11.2006 Most Immediate

No. 3104/7/2003-BC-III (Vol. II) GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING (BC-III Section)

Shastri Bhawan, New Delhi Date: 6th September, 2006

Subject : Constitution of a Committee for reviewing Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder and the guidelines for certification of films prescribed under Cinematograph Act, 1952.

In amplification of orders dated 03.10.2005 constituting a Committee for reviewing Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder and the guidelines for certification of films prescribed under Cinematograph Act, 1952 and orders dated 22.06.2006 extending the period of this Committee till 31.08.2006, the period of this Committee is further extended upto 31.12.2006. The Committee will submit its report on or before 31.12.2006.

2. This issues with the approval of Hon'ble Minister of Information & Broadcasting.

3. Hindi version will follow.

[PRAWIN KUMAR] Director (BC) Tele: 2338 12 46 To All the members.

CC : Sr. PPS to Secretary/PPS to AS/PS to JS(B)/.PS to Dir(Films)/PA to Dir(BC).